

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI

18

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 11/12/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER :  
PETITION NUMBER : TCP/206/2016  
NAME OF THE PETITIONER(S) : A. Ramasubbu  
NAME OF THE RESPONDENT(S) : M/s ANRA Pharmaceuticals Private Limited & 2 others  
UNDER SECTION : 397/398

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

S. M. Meera Mahideen  
for John

Counsel for petition




Atul Jain  
for T.K. Bhaskara

Counsel for Respondents



**ORDER**

Counsel representing both the parties are present. Counsel for respondents placed an order from NCLAT in appeal in TCP 206/2016 setting aside the impugned order passed by this Tribunal dated 20.6.2017 wherein it is held that the Tribunal can proceed with the matter u/s 397/398 of 1956 (present 241/242 of 2013 and to decide the matter, TCP/206/2016, in accordance with law. In view of the observations, counsel for respondents prayed for time to file additional counter. Time is enlarged at request. Put up on 22.12.2017.

  
S Vijayaraghavan  
Member (Technical)

  
K Anantha Padmanabha Swamy  
Member (Judicial)